

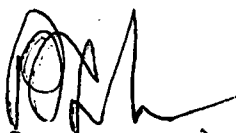
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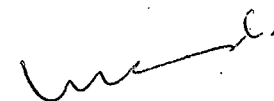
Dated: 16.1.95

Shri S.P. Kulkarni for the
applicant, Shri S.S. Karkera for
Shri P.M. Pradhan for the respondents.

Reply to the application
for condonation of delay within
two weeks.

S.O. to 20.2.95 for
admission.


(P.P. Srivastava)
M(A)


(Mrs. Deshpande)
MC.

Read reply of Resp.
No. 182 on 17/2/95.


17/2

Read reply to MP
No. 1092/94 from
respondents on 17/2/95


20/2

20.2.95
Sl. No. 7.

M.P. 1092/94

Shri. S.P. Kulkarni for
the applicant.

Shri. S.S. Karkera for
Shri. P.M. Pradhan for
the respondents.

Heard the learned Counsel.

The cause of action arose
on 21.12.89 when the
applicant was finally
informed that he has
received lower grading
and that he cannot
be promoted. The only
reason given in
application for condonation
of delay (M.P. 1092/94) is
that the applicant's brother-
in-law died on 14/8/91
and he was tied down to
his village because of
certain family problems.
Even the death occurred

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more than one year after the accrual of cause of action and the reason given is too vague to be accepted for taking action after the death of the brother-in-law of the applicant; until the present application was filed in October, 1994. Shri. Kulkarni stated that the applicant has filed a representation on 1/11/89 and even in that case, he should have approached the Tribunal within 18 months from making of that representation, which has not been done. The delay has not been explained and the application for condonation of delay cannot be allowed. It is dismissed.

It is also dismissed as barred by time.

MR Kolhatkar
(M.R. Kolhatkar) (M.S. Deshpande)
M(A) V/c.
J.

Order/Judgement (despatched
to Applicant/Respondent (s))
14/3/95

22/3/95